

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 2

ITEM No.203
CP(IB)/146(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

ICICI Bank

.....Applicant

Vs

John Energy Limited

.....Respondent

Order delivered on: 07/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Shantam Mandhyan, Adv.

For the Respondent : Mr. Navin Pahwa, Sr. Adv.

ORDER

In compliance of the order dated 31.01.2024, reply has been filed by the respondent on 06.02.2024 vide Inward Diary No.1007 which is taken on record. Ld. Counsel appearing for the applicant submits that there is no need to file rejoinder to the reply filed by the respondent. He also stated that no settlement proposal has been considered by the applicant till date and would like to argue the matter. Hence, right to file rejoinder by the applicant is closed

Ld. Counsel for the respondent submitted that against the last interim order dated 31.01.2024, he had filed an Appeal before the Hon'ble NCLAT on 05.02.2024 which is likely to be listed for hearing by next week. Hence, requested for a short adjournment of one week.

Re-list before the regular bench for arguments on 16.02.2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)